

**GOVERNMENT OF INDIA
COAL AND MINES
LOK SABHA**

UNSTARRED QUESTION NO:5284
ANSWERED ON:29.04.2002
MODIFICATION OF RULES AND REGULATIONS FOR GRANT OF MINING LEASE
ANANDRAO ADSUL

Will the Minister of COAL AND MINES be pleased to state:

- (a) whether the Government have modified the rules and regulations for grant of mining lease;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the extent to which it is likely to be helpful for the development of mining sector in the country?

Answer

THE MINISTER OF COAL AND MINES (SHRI RAM VILAS PASWAN)

(a) & (b): Mineral Concession Rules, 1960 (MCR) which lays down the rules and regulations for grant of mining lease have recently been amended vide Notification dated 11.1.2002. A copy of this notification has been laid on the Table of the House on 7.3.2002. . The amendments inter-alia prescribe a time limit for conveying a decision on application for mining lease within twelve months and for any delay, the reasons would have to be recorded in writing by the State Government. A time limit of ninety days have been prescribed for Indian Bureau of Mines and State Government to convey decision on the mining plans submitted for approval. Also the fee structure for various applications under the rules have also been revised to make these pertinent to the cost of processing the application.

Mineral Conservation and Development Rules, 1988 (MCDR) which lays down the conditions for systematic and scientific mining have also been recently amended vide notification dated 11.1.2002. A copy of this notification has also been laid on the table of the House on 7.3.2002. The amendments have inter-alia made the penalties for violation of provisions of MCDR much more stiffer.

(c): These amendments are expected to result in expeditious disposal of applications for mineral concessions in a transparent and fair manner leading to more private investment, Indian as well as foreign.